

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 187/MP/2017

Subject : Petition for relinquishment of 750 MW of Long term Access out of the 1200 MW granted under the Bulk Power transmission Agreement dated 7.1.2009 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations,2009.

Date of Hearing : 13.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Essar Power M.P. Limited (EPMPL)

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Sumanta Nayak, Advocate, EPMPL
Shri Venkat Nayak, Advocate, EPMPL
Ms. Kritika Anqirish, Advocate, EPMPL
Ms. Shruti Verma, EPMPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the Commission vide RoP dated 25.7.2018 had permitted the Petitioner to file the Interlocutory Application for amendment of the petition. Accordingly, the Petitioner has filed IA No.76/2018 for seeking relinquishment of the entire quantum of 1200 MW LTA and requested the Commission to allow the IA.

2. Learned counsel for PGCIL submitted that PGCIL has no objection to the amendment of the petition and requested for time to file its reply on the amended petition.

3. Considering the submissions of the learned counsels for the Petitioner and PGCIL, the Commission allowed the amendment to the petition. Accordingly, the Commission disposed of the IA No.76/2018.

4. The Commission directed the respondents to file their replies, by 28.9.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 18.10.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**